

for delay in laying the Notifications mentioned at (i) to (xiv) of item (2) above. [*Placed in Library. See No. LT 270/71.*]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He should explain the reasons for the delay.

MR. SPFAKIR : I think in future Ministers should be prepared for such questions. Previously, this was one of the few items which was unassailable.

SHRI RAM NIWAS MIRDHA : I am laying on the Table a statement showing the causes for the delay for most of the items which the hon. Member has mentioned. As regards item No (1), the Annual Report of the Central Vigilance Commission, it is true that the Report was received by us some time back but since in the report there was mention to some recommendation of the Central Vigilance Commission to which the government did not agree, we prepared a memorandum giving the reasons for our not agreeing with the CVC. That is also now being placed before the House along with the Report.

NOTIFICATIONS UNDER INTER-STATE CORPORATION ACT AND MANIPUR LAND REVENUE AND LAND REFORMS FIRST AMDT. RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English Versions) under sub-section (5) of section 4 of the Inter-State Corporation Act, 1957 :-

(i) The Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971 published in Notification No. S. O. 1739 in Gazette of India dated the 21st April, 1971.

(ii) The Punjab State Dental Council (Reconstitution and

Re-organisation) Order 1971, published in Notification No. S.O. 1740 in Gazette of India dated the 21st April, 1971.

(iii) The Punjab Nurses Registration Council (Reconstitution and Re-organisation) Order, 1971, published in Notification No. S.O. 1741 in Gazette of India dated the 21st April, 1971. [*Placed in Library. See No. LT—271/71.*]

(2) A copy of the Manipur Land Revenue and Land Reforms (Allotment of Land) First Amendment Rules, 1971, published in Notification No. 7/1/71-R in Manipur Gazette dated the 31st March, 1971, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960. [*Placed in Library. See No. LT—272/71.*]

CINEMATOGRAPH (CENSORSHIP) AMDT. RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table a copy of Cinematograph (Censorship) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 478 in Gazette of India dated the 3rd April, 1971 under sub-section (3) of section 8 of the Cinematograph Act, 1952. [*Placed in Library. See No. LT—273/71.*]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND EXPORT OF CAST IRON SOIL PIPES AND FITTINGS (INSPECTION) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table :-

(1) A copy of Notification No. S. O. 1755 (Hindi and English versions)

[Shri A. C. George]

published in Gazette of India dated the 27th April, 1971 regarding management of the Sri Bharathi Mills Limited, Pondicherry, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-274/71]

- (2) A copy of the Export of Cast Iron Soil Pipes and Fittings (Inspection) Rules, 1971 (Hindi and English versions), published in Notification No. S. O. 1916 in Gazette of India dated the 6th May 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act 1963. [Placed in Library. See No. LT-275/71].

CIVIL DEFENCE (AMDT.) REGULATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN) : I beg to lay on the Table a copy of the Civil Defence (Amendment) Regulations, 1971 (Hindi and English versions), published in Notification No. G.S.R. 520 in Gazette of India dated the 7th April, 1971 under section 20 of the Civil Defence Act, 1968. [Placed in Library. See No. LT-276/71]

12.34 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS FIRST REPORT

SHRI G. G. SWELL (Autonomous Districts) : I beg to present to First Report of the Committee on Private Members' Bills and Resolution.

12.35 hrs.

STATEMENT *Re* : APPOINTMENT OF ONE-MAN COMMISSION OF ENQUIRY BY THE SSP-LED GOVERNMENT IN BIHAR

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : Mr.

Speaker, Sir, I seek your permission to say a few words relating to the issue of a Notification by the former SSP-led Ministry of the Government of Bihar establishing a One-man Commission of Enquiry to look into certain allegations against me in connection with the working of public co-operation work of the Bharat Sewak Samaj in the Kosi Project.

श्री राम देव सिंह (महाराजगंज) : अध्यक्ष महोदय, मेरा प्वाइन्ट आफ आर्डर है। जब एक मामला किमी न्यायकर्ता के मामले विचाराधीन है तो क्या उसके संबंध में यहाँ पर कोई बयान दिया जा सकता है ?

MR. SPEAKER : I have seen it. The statement was sent to me earlier I have seen it from that point of view and afterwards I have allowed him.

SHRI L. N. MISHRA : I was out of the country when the Notification was issued, and with out prejudice to further steps in connection with the said enquiry, I have been anxious, since my return, to place before the House a general account of the facts of the case.

I might mention, Sir that it is little odd that even the principles of elementary justice of seeking my explanation, much less consulting me, was not followed by the SSP-led Government of Bihar, before setting up this Commission of Enquiry.

Perhaps, if they had consulted me, looked into their papers a little more carefully, gathered some preliminary evidence, they would themselves have come to the conclusion that a Commission of this kind was uncalled for and infructuous. It is nothing but an act of political vindictiveness.

Within day or two on my appointment as parliamentary Secretary in the Government of India some time in May, 1957, I resigned from the Convenorship of the Kosi Section of the Bharat Sewak Samaj. This is not a matter which is unknown to this House. This was discussed on Shri Madhu Limaye's allegation in the Lok Sabha on 22nd March, 1968 and the replies furnished by me are available in the proceedings of this House.